

ITEM NO.13

COURT NO.12

SECTION II-C

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 577/2007

GULSHAN BAJWA

Appellant(s)

VERSUS

REGISTRAR, HIGH COURT OR DELHI & ANR.

Respondent(s)

(IA No. 73005/2018 - APPLICATION FOR GRANT OF AD INTERIM RELIEF OF
SUBSISTENCE ALLOWANCE

IA No. 121062/2017 - APPLICATION FOR PERMISSION TO PRESENT EVIDENCE

IA No. 63039/2020 - COMPLIANCE OF COURTS ORDER

IA No. 36340/2019 - PERMISSION TO PLACE ADDITIONAL FACTS AND
GROUNDS

IA No. 12800/2015 - Summoning Malkhana Register from P.S. Tilak
Marg

IA No. 6576/2015 - summoning various records from Delhi High Court

IA No. 4907/2016 - urging additional facts and grounds)

WITH

MA 256/2017 in CONMT.PET.(C) No. 64/2007 (PIL-W)

(IA No.66189/2017-APPEAL AGAINST REGISTRARS ORDER, IA

No.57112/2017-CONDONATION OF DELAY AND IA No.57110/2017-EXEMPTION
FROM FILING C/C

IA No. 66189/2017 - APPEAL AGAINST REGISTRARS ORDER

IA No. 57112/2017 - CONDONATION OF DELAY IN FILING

IA No. 57110/2017 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)

SLP(Cr1) No. 9689/2018 (II-C)

(FOR ADMISSION IA No.161963/2018-EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT and IA No.161961/2018-PERMISSION TO APPEAR AND
ARGUE IN PERSON

IA No. 161963/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 161961/2018 - PERMISSION TO APPEAR AND ARGUE IN PERSON)

Diary No(s). 44408/2018 (II)

(FOR ADMISSION and I.R. and IA No.68861/2019-CONDONATION OF DELAY
IN FILING and IA No.68863/2019-EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT and IA No.68862/2019-CONDONATION OF DELAY IN
REFILING and IA No.68859/2019-PERMISSION TO APPEAR AND ARGUE IN
PERSON)

Date : 01-08-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Appellant(s) Mr. Gulshan Bajwa, Appellant-in-person

For Respondent(s) Mr. Kanhaiya Singhal, AOR
Mr. Jasmeet S. Chadha, Adv.
Mr. Ujwal Ghai, Adv.
Mr. Udit Bakshi, Adv.
Mr. Prasanna, Adv.

Mr. Chirag M. Shroff, AOR

Mr. Ardhendumauli Kumar Prasad, AOR
Mr. Deepak Goel, AOR

UPON hearing the counsel the Court made the following
O R D E R

Application for permission to appear and argue in person is allowed.

This matter(s) is pending since 2007. The appellant appears in-person to argue this matter from day one. This Court while admitting the appeal, granted an interim order to the effect that the operation of the impugned order shall remain stayed vide order dated 16th April, 2007. Thereafter, on more than dozen occasion the cases were listed, it was either adjourned on the request of the appellant or on account of his absence. It is pending for more than 16 years. Today also when the cases are taken up, the appellant is present in-person and has moved an application for adjournment of the matter(s) till post Diwali Vacation. The appellant

has sought to place before us his medical prescriptions to point out that he is not keeping well and has to undergo surgery. We offered to the appellant to provide legal assistance from the Supreme Court Legal Services Committee but he has complaint against the legal aid counsel also, just as he had been making complaints and irresponsible statements and comments against Judges of the Delhi High Court and other Courts for which he has been found guilty of contempt. Even the Bar Council of India, to which authority the matter was referred for examination, has also found that his conduct is not proper and the order of guilt against him does not require any further alteration. The continuous insistence is for adjournment although we find him to be very eloquent and vocal in his delivery and remembering everything regarding the case(s) and is not willing to argue the matter(s). In that view of the matter, we vacate the interim order dated 16th April, 2007.

List on 28th November, 2023.

(SONIA BHASIN)
COURT MASTER (SH)

(RANJANA SHAILEY)
COURT MASTER (NSH)